

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 2/81 SCHEDULED TO BE HELD ON 23.04.2013 BUT ACTUALLY HELD ON 03.05.2013.

The Meeting No. 2/81 of Norms Committee-II was held on 03.05.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri S.K.Bhatnagar	MOS
3.	Shri Gajraj Singh, Sr.D.O.	DHI
4.	Shri K.K. Funda, Asst. Director	MSME

Further Shri Dayashankar, DDG(DS), DGFT, Convenor & Shri Munish Kumar (FTDO), DGFT were present in the meeting

1	Case No.:3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080 19.05.2011	Defer Date:04.06.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 04.06.2013 .			

2	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			

3	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:04.06.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 04.06.2013.			

4	Case No.:36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date:04.06.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 04.06.2013 .			

5	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:04.06.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 04.06.2013.			

6	Case No.:8/30/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00254/AM12/	RLA File :05/23/040/00210/AM12/	Lic.No/Date:0510301527 07.09.2011	Defer Date:04.06.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 04.06.2013 .			

7	Case No.:6/30/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00252/AM12/	RLA File :05/23/040/00222/AM12/	Lic.No/Date:0510302467 15.09.2011	Defer Date:04.06.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 04.06.2013 .			

8	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 04.06.2013 .			

9	Case No.:18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm has been received and forwarded to DIPP. The case stands deferred and to be relisted on 04.06.2013 .			

10	Case No.:38/37/81-ALC2/2011	Party Name:TRAFOMEC INDIA MAGNETICS PVT LTD	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00325/AM12/	RLA File :07/24/040/00258/AM12/	Lic.No/Date:0710083779 08.11.2011	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			

11	Case No.:22/43/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00387/AM12/	RLA File :05/23/040/00330/AM12/	Lic.No/Date:0510309970 01.12.2011	Defer Date:04.06.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 04.06.2013 .			

12	Case No.:15/49/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00481/AM12/	RLA File :03/95/040/00766/AM12/	Lic.No/Date:0310675713 10.01.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm has not been received despite repeated reminders. Hence NC decided to reject the case on ground of non submission of reply.			

13	Case No.:19/1/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00548/AM12/	RLA File :10/24/040/00069/AM12/	Lic.No/Date:1010048421 23.02.2012	Defer Date:04.06.2013

Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 04.06.2013.

14	Case No.: 17/25/81-ALC2/2012	Party Name:PE S ENGINEERS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00468/AM13/	RLA File :05/24/040/00439/AM12/	Lic.No/Date:0510319788 07.03.2012	Defer Date:04.06.2013
	Decision : As per recommendation of representative of DIPP present in the meeting, NC decided to send a letter to firm to submit following information :- 1. Information in respect of SI No. 3, 4,5,11 &11A of SDF export product wise. The case stands deferred and to be re-listed on 04.06.2013.			

15	Case No.: 47/5/81-ALC2/2012	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00114/AM13/	RLA File :02/24/040/00239/AM12/	Lic.No/Date:0210176729 19.04.2012	Defer Date:04.06.2013
	Decision : Comments of MOS received, vide U.O No. 2(16)/2011-TW dated 14.3.2013. After due deliberation, NC decided that the case may be reexamined by MOS. The case stands deferred and to be re-listed on 04.06.2013.			

16	Case No.: 11/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date:04.06.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 04.06.2013.			

17	Case No.: 9/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037 24.04.2012	Defer Date:04.06.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 04.06.2013.			

18	Case No.: 30/5/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Approved
	HQ File :01/81/050/00097/AM13/	RLA File :05/23/040/00011/AM13/	Lic.No/Date:0510323033 24.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O.No. 12/2/2013-TSW/18 dated 03.05.2013 as under:- 1. Net weight of export products at Sl. No. 1, 2, 3, 4 & 5 may be specified as 897.555 MT, 1111.966 MT, 78.723 MT, 232.459 MT and 82.315 MT respectively. 2. Words "Coating Thickness 600 Microns" may be suffixed with description of export products from Sl. No. 1 to 5. 3. Word "Bare" may be deleted from the description of export products at Sl. No. 4 & 5. 4. Export products at Sl. No. 6 to 9 may be deleted as requested by the firm. 5. Import items at Sl. No. 6 to 10, 16 to 20, 26 to 30, 36 to 40 & 46 to 54 may be deleted as requested by the firm. 6. Quantities of import items at Sl. No. 1, 11, 21, 31 & 41 may be allowed as applied for i.e. 9960 Meters, 9960 Meters , 1392Meters, 5892 Meters & 3216 Meters respectively on net to net basis. 7. "UOM" of import item at Sl. No. 41 may be corrected as "Meters" 8. Quantities of import items at Sl. No. 2, 3, 12, 13, 22, 23,32,33, 42 & 43 may be allowed as applied for. 9. Quantities of import items at Sl. No. 4 & 5 may be allowed as 6.427 MT & 4.592 MT respectively inclusive of 5 % wastage. 10. Quantities of import items at Sl. No. 14 & 15 may be allowed as 6.427 MT & 4.592 MT respectively inclusive of 5 % wastage. 11. Quantities of import items at Sl. No. 24 & 25 may be allowed as 0.467 MT & 0.333 MT respectively inclusive of 5 % wastage. 12. Quantities of import items at Sl. No. 34 & 35 may be allowed as 1.976 MT & 1.412 MT respectively inclusive of 5 % wastage. 13. Quantities of import items at Sl. No. 44 & 45 may be allowed as 0.732 MT & 0.523 MT respectively inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

19	Case No.: 3/12/81-ALC2/2012	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00234/AM13/	RLA File :05/23/040/00024/AM13/	Lic.No/Date:0510329213	Defer Date:04.06.2013

			10.07.2012	
	Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm. The case stands deferred and to be re-listed on 04.06.2013.			
20	Case No.:5/12/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM13/	RLA File :04/24/040/00068/AM13/	Lic.No/Date:0410138055 13.07.2012	Defer Date:04.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 04.06.2013.			
21	Case No.:3/10/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00198/AM13/	RLA File :05/23/040/00063/AM13/	Lic.No/Date:0510329857 17.07.2012	Defer Date:04.06.2013
	Decision : : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 04.06.2013.			
22	Case No.:1/10/81-ALC2/2012	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Approved
	HQ File :01/81/050/00196/AM13/	RLA File :31/83/040/00072/AM13/	Lic.No/Date:3110055080 24.07.2012	Defer Date:04.06.2013
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2013-TSW/22 dated 03.05.2013 as under:- Words “of relevant diameter” may be suffixed with the description of import item and its quantity of may be allowed as 408000Kgs. as 1.02 Kgs//Kg. content in the export product. R/A may take suitable consequential action accordingly.			
23	Case No.:5/13/81-ALC2/2012	Party Name:ASAWA INSULATION PVT. LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00264/AM13/	RLA File :03/94/040/00183/AM13/	Lic.No/Date:0310703691 01.08.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			
24	Case No.:17/13/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Closed
	HQ File :01/81/050/00276/AM13/	RLA File :03/95/040/00279/AM13/	Lic.No/Date:0310704528 08.08.2012	Defer Date:
	Decision : NC observed that copy of the application has not been received from RA despite several reminders. Hence NC presumed ratification of NC is not required in the above case. The case may be treated as closed.			
25	Case No.:19/13/81-ALC2/2012	Party Name:BILCARE LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Approved
	HQ File :01/81/050/00278/AM13/	RLA File :31/83/040/00086/AM13/	Lic.No/Date:3110055325 08.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 03.05.2013 as under:- 1. Words “containing 22560Kgs. of Aluminium Foil” may be suffixed with the description of export product. 2. Word “relevant” may be prefixed and words “ 25-40 Micron” may be suffixed with the description of import item and its quantity may be allowed as 24252 Kgs. inclusive of 7.5% wastage after taking clue from SION C-16. R/A may take suitable consequential action accordingly.			
26	Case No.:3/13/81-ALC2/2012	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM13/	RLA File :03/95/040/00341/AM13/	Lic.No/Date:0310704730 09.08.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			
27	Case No.:22/13/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:2/81-ALC2/2013	Status:Deferred and Re-indexed

			23.04.2013	
	HQ File :01/81/050/00281/AM13/	RLA File :11/24/040/00018/AM13/	Lic.No/Date:1110027217 09.08.2012	Defer Date:04.06.2013
Decision : NC observed that comments of DOT is still awaited, hence decided to send reminder to DOT. The case stands deferred and to be re-listed on 04.06.2013.				

28	Case No.: 31/13/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00290/AM13/	RLA File :07/24/040/00201/AM13/	Lic.No/Date:0710090219 14.08.2012	Defer Date:04.06.2013
Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 04.06.2013.				

29	Case No.: 33/13/81-ALC2/2012	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00292/AM13/	RLA File :04/24/040/00085/AM13/	Lic.No/Date:0410138823 14.08.2012	Defer Date:04.06.2013
Decision : : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.				

30	Case No.: 18/13/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Closed
	HQ File :01/81/050/00277/AM13/	RLA File :03/95/040/00258/AM13/	Lic.No/Date:0310705707 21.08.2012	Defer Date:
Decision : NC observed that copy of the application has not been received from RA despite several reminders. Hence NC presumed ratification of NC is not required in the above case. The case may be treated as closed.				

31	Case No.: 26/13/81-ALC2/2012	Party Name:STRESSMAC PRESTRESSING SYSTEMS	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00285/AM13/	RLA File :08/24/040/00162/AM13/	Lic.No/Date:0810114372 21.08.2012	Defer Date:04.06.2013
Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm. The case stands deferred and to be re-listed on 04.06.2013.				

32	Case No.: 1/13/81-ALC2/2012	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00260/AM13/	RLA File :05/23/040/00186/AM13/	Lic.No/Date:0510332474 23.08.2012	Defer Date:04.06.2013
Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.				

33	Case No.: 34/13/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00293/AM13/	RLA File :05/23/040/00158/AM13/	Lic.No/Date:0510332472 23.08.2012	Defer Date:04.06.2013
Decision : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 04.06.2013.				

34	Case No.: 29/13/81-ALC2/2012	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00288/AM13/	RLA File :08/24/040/00142/AM13/	Lic.No/Date:0810114560 27.08.2012	Defer Date:04.06.2013
Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.				

35	Case No.: 20/16/81-ALC2/2012	Party Name:CABLEX SYSTEMS INDIA PVT LTD	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00327/AM13/	RLA File :07/21/040/00412/AM13/	Lic.No/Date:0710090483 30.08.2012	Defer Date:04.06.2013
Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.				

36	Case No.: 10/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00375/AM13/	RLA File :13/24/040/00027/AM13/	Lic.No/Date:1310040920 05.09.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			

37	Case No.: 11/13/81-ALC2/2012	Party Name:TRAFOMECH INDIA MAGNETICS PVT LTD	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00270/AM13/	RLA File :07/24/040/00216/AM13/	Lic.No/Date:0710090674 11.09.2012	Defer Date:04.06.2013
	Decision : NC decided to send letter to firm to submit the following information as per written comments of DHI, vide UO No 3(41)/2012/TSW(B)/68 dated 2.4.2013 as under:- 1. Brief specification of Export Product including ratings. 2. End use of items of Import in the manufacture of Export Product. 3. Information as per Sl. No. 3 & 11 of SDL for each Export Product separately. The case stands deferred and to be re-listed on 04.06.2013.			

38	Case No.: 4/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00311/AM13/	RLA File :03/94/040/00128/AM13/	Lic.No/Date:0310709770 20.09.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			

39	Case No.: 6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			

40	Case No.: 3/16/81-ALC2/2012	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Approved
	HQ File :01/81/050/00310/AM13/	RLA File :03/95/040/00476/AM13/	Lic.No/Date:0310710759 27.09.2012	Defer Date:
	Decision : Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No 12/2/2013-TSW/40 dated 03.05.2013 as under:-			

1. Net Weights of export products may be specified as under:

Sl.No.	Net Export Weight(Kgs.)	Sl.No.	Net Export Weight(Kgs.)	Sl.No.	Net Export Weight(Kgs.)
1	26972	9	287	17	412
2	14089	10	12619	18	496
3	4855	11	5369	19	1191
4	3531	12	4732	20	495
5	1568	13	1943	21	218
6	4436	14	6091	22	505
7	1884	15	705		
8	2276	16	906		

2. Words "06/1 KV" may be suffixed with the description of export products from Sl. No. 1 to 22.

3. Quantity of import item at Sl. No 1 viz. CC Copper Rod (8 mm dia) may be allowed as 24717 Kgs. taking clue from Engineering Tables 4 & 5.

4. Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 22 as claimed by the firm.

5. Quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1,2, 4, 6, 8 & 10 to 22 as claimed by the firm.

	6.Quantities of import item at Sl. No.4 viz. Plasticiser (DOP) may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1,2, 4, 6, 8 & 10 to 22 as claimed by the firm
	7. Quantities of import item No.5 viz. G.S. Wire may be allowed as 1.02Kgs./ Kg content in the export products at Sl No. 1 to 22.
	8.Quantities of import item at Sl. No.6 viz. Flame Retardant Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 3,5,7 & 9 as claimed by the firm
	9. Import item at Sl. No. 7 viz. Wooden Drums may be allowed as per packing policy.
	R/A may take suitable consequential action accordingly.

41	Case No.: 7/16/81-ALC2/2012	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00314/AM13/	RLA File :03/95/040/00450/AM13/	Lic.No/Date:0310711893 08.10.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			

42	Case No.: 15/16/81-ALC2/2012	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00322/AM13/	RLA File :04/24/040/00144/AM13/	Lic.No/Date:0410140374 11.10.2012	Defer Date:04.06.2013
	Decision : Comments of MOS received, vide U.O No. 2(16)/2011-TW dated 14.3.2013. After delebration, NC decided that the case may be reexamined by MOS. The case stands deferred and to be re-listed on 04.06.2013.			

43	Case No.: 17/16/81-ALC2/2012	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00324/AM13/	RLA File :32/24/040/00040/AM13/	Lic.No/Date:3210057855 11.10.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			

44	Case No.: 20/25/81-ALC2/2012	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00471/AM13/	RLA File :07/24/040/00285/AM13/	Lic.No/Date:0710091297 11.10.2012	Defer Date:04.06.2013
	Decision : Decision : NC decided to send letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/2/2013-TSW/44 dated 03.05.2013 as under:- 1. Sheet layout diagram indicating the wastage during punching-export product wise. 2. Justification for wastage during forming. R/A may take suitable consequential action accordingly.			

45	Case No.: 28/22/81-ALC2/2012	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00425/AM13/	RLA File :07/24/040/00278/AM13/	Lic.No/Date:0710091491 22.10.2012	Defer Date:04.06.2013
	Decision : As per recommendation of representative of MSME present in the meeting NC decided to send a letter to firm to submit following information :- 1. Complete Chemical Composition of the imported inputs along with ISRI details in RAILS. 2. Copy of the permission to process hazardous/polluted scrap form MOEF. 3. Wastage justification indicating stage wise wastage in process flow chart. 4. Details of earlier ratified authorizations for the same Export/Import products. The case stands deferred and to be re-listed on 04.06.2013.			

46	Case No.: 1/16/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00308/AM13/	RLA File :05/23/040/00257/AM13/	Lic.No/Date:0510337600 23.10.2012	Defer Date:04.06.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 04.06.2013.			

47	Case No.: 4/19/81-ALC2/2012	Party Name:CONSOLIDATED ENGINEERING COMPANY	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Approved
	HQ File :01/81/050/00369/AM13/	RLA File :05/23/040/00293/AM13/	Lic.No/Date:0510337575 23.10.2012	Defer Date:
	Decision : Decision : NC decided to allow import as per written comments of MSME vide U.O. No 30(269)/11-ME dated 01.04.2013 as under:- - Item at Sl. No. 1, 2, 3, 4, 6, 7, 8, 14, 15, 16, 17, 19, 20, 21, 27, 28, 29, 30, 32, 33, 34, 38, 39, 40, 41, 43, 44, 45, 51, 52, 53, 54, 56, 57, 58, 62, 63, 64, 65, 67, 68, 69, 75, 76, 77, 78, 80, 81, 82, 88, 92, 93, 94, 97, 99, 100, 101, 102, 104, 105, 106, 112, 113, 114, 115, 117, 118, and 119 is allowed on net content basis i.e. one meter/meter content in the export product. - Item at Sl. No. 5, 9, 10, 11, 12, 18, 22, 23, 24, 25, 31, 35, 36, 42, 46, 47, 48, 49, 55, 59, 60, 66, 70, 71, 72, 73, 79, 83, 84, 86, 90, 91, 95, 96, 98, 103, 107, 108, 109, 110, 116, 120 and 122 is allowed on Net to Net basis with accountability clause. - Item at Sl. No. 85, 89 and 121 is allowed on net content basis as one Kg/kg content in export product. - Item at Sl. No. 13, 26, 37, 50, 61, 74, 87 and 111 is allowed on net content basis in export product. R/A may take suitable consequential action accordingly.			
48	Case No.: 26/22/81-ALC2/2012	Party Name:DELTON CABLES LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00423/AM13/	RLA File :05/23/040/00278/AM13/	Lic.No/Date:0510337606 23.10.2012	Defer Date:04.06.2013
	Decision : NC observed that correct application of the firm is to be forwarded to DIPP for comments. The case stands deferred and to be re-listed on 04.06.2013.			
49	Case No.: 3/19/81-ALC2/2012	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00368/AM13/	RLA File :05/24/040/00272/AM13/	Lic.No/Date:0510337701 29.10.2012	Defer Date: 04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			
50	Case No.: 8/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00373/AM13/	RLA File :13/24/040/00033/AM13/	Lic.No/Date:1310041434 29.10.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			
51	Case No.: 9/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00374/AM13/	RLA File :13/24/040/00032/AM13/	Lic.No/Date:1310041433 29.10.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			
52	Case No.: 11/19/81-ALC2/2012	Party Name:COMET EXPORTS	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00376/AM13/	RLA File :29/24/040/00006/AM13/	Lic.No/Date:2910018933 29.10.2012	Defer Date: 04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			
53	Case No.: 4/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00455/AM13/	RLA File :13/24/040/00036/AM13/	Lic.No/Date:1310041437 30.10.2012	Defer Date:04.06.2013
	Decision : NC decided to send letter to firm to submit the following information as per written comments of DIPP vide Note No. 12/2/2013-TSW/53 dated 3.5.2013 as under :- - Voltage rating of cable. - Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of the cable/Buyers data sheet.			

	3. Net weight per KM of Cable. 4. Material balancing viz. net content of each imported and indigenous input per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form
	The case stands deferred and to be re-listed on 04.06.2013.

54	Case No.:2/19/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00367/AM13/	RLA File :05/23/040/00299/AM13/	Lic.No/Date:0510338092 01.11.2012	Defer Date:04.06.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 04.06.2013 .			

55	Case No.:21/22/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00418/AM13/	RLA File :07/24/040/00311/AM13/	Lic.No/Date:0710091717 02.11.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			

56	Case No.:7/19/81-ALC2/2012	Party Name:B.R. INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00372/AM13/	RLA File :05/23/040/00309/AM13/	Lic.No/Date:0510338300 06.11.2012	Defer Date:04.06.2013
	Decision :NC observed application of the firm is to be given to DHI again. The case stands deferred and to be re-listed on 04.06.2013.			

57	Case No.:18/22/81-ALC2/2012	Party Name:FRICTION METAL FIBRES (INDIA) PLTD	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00415/AM13/	RLA File :05/23/040/00245/AM13/	Lic.No/Date:0510338445 07.11.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			

58	Case No.:19/25/81-ALC2/2012	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00470/AM13/	RLA File :07/24/040/00314/AM13/	Lic.No/Date:0710091811 07.11.2012	Defer Date:04.06.2013
	Decision :NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 04.06.2013.			

59	Case No.:29/22/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00426/AM13/	RLA File :07/24/040/00303/AM13/	Lic.No/Date:0710091865 08.11.2012	Defer Date:04.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 04.06.2013.			

60	Case No.:31/22/81-ALC2/2012	Party Name:AXON INTERCONNECTORS AND WIRES PVT LTD	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00428/AM13/	RLA File :07/24/040/00283/AM13/	Lic.No/Date:0710091863 08.11.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			

61	Case No.:5/25/81-ALC2/2012	Party Name:CMI LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00456/AM13/	RLA File :05/23/040/00336/AM13/	Lic.No/Date:0510339213 20.11.2012	Defer Date:04.06.2013
	Decision : NC decided to send letter to firm to submit the following information as per written comments of DIPP vide Note No. 12/2/2013-TSW/61 dated 3.5.2013 as under:-			

	1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Material balancing viz. net content of each imported and indigenous input per KM of export product. The case stands deferred and to be re-listed on 04.06.2013.		
62	Case No.: 22/22/81-ALC2/2012 HQ File : 01/81/050/00419/AM13/	Party Name: SHINKWANG ELECTRONICS PRIVATE LIMITED RLA File : 05/24/040/00313/AM13/	Meet No/Date: 2/81-ALC2/2013 23.04.2013 Lic.No/Date: 0510339369 23.11.2012 Status: Deffered and Re-indexed Defer Date: 04.06.2013 Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.
63	Case No.: 24/22/81-ALC2/2012 HQ File : 01/81/050/00421/AM13/	Party Name: MANDEEP CABLE PVT.LTD. RLA File : 05/24/040/00297/AM13/	Meet No/Date: 2/81-ALC2/2013 23.04.2013 Lic.No/Date: 0510339368 23.11.2012 Status: Deffered and Re-indexed Defer Date: 04.06.2013 Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.
64	Case No.: 31/25/81-ALC2/2012 HQ File : 01/81/050/00482/AM13/	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD. RLA File : 07/24/040/00342/AM13/	Meet No/Date: 2/81-ALC2/2013 23.04.2013 Lic.No/Date: 0710092095 26.11.2012 Status: Deffered and Re-indexed Defer Date: 04.06.2013 Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 04.06.2013.
65	Case No.: 1/22/81-ALC2/2012 HQ File : 01/81/050/00398/AM13/	Party Name: BHARAT HEAVY ELECTRICALS LIMITED RLA File : 11/24/040/00020/AM13/	Meet No/Date: 2/81-ALC2/2013 23.04.2013 Lic.No/Date: 1110027311 27.11.2012 Status: Deffered and Re-indexed Defer Date: 04.06.2013 Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 04.06.2013.
66	Case No.: 9/22/81-ALC2/2012 HQ File : 01/81/050/00406/AM13/	Party Name: SOURIAU INDIA PRIVATE LIMITED RLA File : 10/24/040/00061/AM13/	Meet No/Date: 2/81-ALC2/2013 23.04.2013 Lic.No/Date: 1010051821 30.11.2012 Status: Approved Defer Date: Decision : Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/13/2013-IPHW dated 04.04.2013 as under:- The items proposed for import are essential to assemble the export product. The norm of above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.
67	Case No.: 25/22/81-ALC2/2012 HQ File : 01/81/050/00422/AM13/	Party Name: ROTOMAG MOTORS AND CONTROLS P LTD RLA File : 34/24/040/00209/AM13/	Meet No/Date: 2/81-ALC2/2013 23.04.2013 Lic.No/Date: 3410035574 30.11.2012 Status: Approved Defer Date: Decision : Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No.12/2/2013-TSW/67 dated 03.05.2013 as under:- 1. Net weight of export product may be specified as 9.386 MT containing 608 Kgs. of Copper Wire. 2. Quantities of import items at Sl. No 1 & 5 may be allowed as applied for i.e. 608 Kgs. &45.6 Kgs. respectively on net to net basis. 3. Weights of import items at Sl. Nos. 6&7 may be specified as 2736Kgs&2257Kgs respectively. 4. Quantities of import items from Sl. No 2 to 4,6&7 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.
68	Case No.: 2/22/81-ALC2/2012	Party Name: KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date: 2/81-ALC2/2013 Status: Deffered and Re-indexed

			23.04.2013	
	HQ File :01/81/050/00399/AM13/	RLA File :31/83/040/00145/AM13/	Lic.No/Date:3110056380 05.12.2012	Defer Date:04.06.2013
	Decision : NC observed that case is to be referred to DIPP for their comments. The case stands deferred and to be re-listed on 04.06.2013.			

69	Case No.: 20/22/81-ALC2/2012	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00417/AM13/	RLA File :07/24/040/00357/AM13/	Lic.No/Date:0710092293 05.12.2012	Defer Date:04.06.2013
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 04.06.2013.			

70	Case No.: 30/22/81-ALC2/2012	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00427/AM13/	RLA File :05/24/040/00334/AM13/	Lic.No/Date:0510340125 05.12.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			

71	Case No.: 34/22/81-ALC2/2012	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00431/AM13/	RLA File :05/23/040/00353/AM13/	Lic.No/Date:0510340311 07.12.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			

72	Case No.: 11/22/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00408/AM13/	RLA File :05/23/040/00359/AM13/	Lic.No/Date:0510340521 10.12.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			

73	Case No.: 32/22/81-ALC2/2012	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00429/AM13/	RLA File :05/23/040/00295/AM13/	Lic.No/Date:0510340738 13.12.2012	Defer Date:04.06.2013
	Decision : NC observed that correct application of the firm to be forwarded to DIPP for comments. The case stands deferred and to be re-listed on 04.06.2013.			

74	Case No.: 24/25/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00475/AM13/	RLA File :07/24/040/00375/AM13/	Lic.No/Date:0710092468 13.12.2012	Defer Date:04.06.2013
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 3,5 & 11 of SDF export product wise. The case stands deferred and to be re-listed on 04.06.2013.			
75	Case No.: 7/22/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00404/AM13/	RLA File :31/83/040/00157/AM13/	Lic.No/Date:3110056495 17.12.2012	Defer Date:04.06.2013
	Decision : Comments of MOS have been received, vide U.O No. 2(16)/2011-TW dated 2.4.2013. After deliberation, NC decided that the case may be re-examined by MOS. The case stands deferred and to be re-listed on 04.06.2013.			

76	Case No.: 15/25/81-ALC2/2012	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00466/AM13/	RLA File :07/24/040/00337/AM13/	Lic.No/Date:0710092538 18.12.2012	Defer Date:04.06.2013

Decision : As per recommendation of representative of MSME vide U.O. No. 30(17)13-ME dated 06.05.2013 present in the meeting NC decided to send a letter to firm to submit following information:-

1. Complete Chemical Composition of the imported inputs along with ISRI details in RAILS.
2. Copy of the permission to process hazardous/polluted scrap form MOEF.
3. Wastage justification indicating stage wise wastage in process flow chart.
4. Details of earlier ratified authorizations for the same Export/Import products.

The case stands deferred and to be re-listed on 04.06.2013.

77	Case No.: 13/25/81-ALC2/2012	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Approved
	HQ File :01/81/050/00464/AM13/	RLA File :07/24/040/00378/AM13/	Lic.No/Date:0710092617 20.12.2012	Defer Date:
	Decision : Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide Note No. 12/2/2013-TSW/77 dated 03.05.2013 as under:- 1. Words “Annealed tinned copper conductor with Individual and overall copper drain wire” may be suffixed with the description of export products at Sl. No. 1 & 2. 2. Words “copper conductor” may be suffixed with the description of export products at Sl. No. 3 & 4 3. Quantity of import item may be allowed as 22756 Kgs. taking clue from Engineering Tables 4 & 5.			
	R/A may take suitable consequential action accordingly.			

78	Case No.: 29/25/81-ALC2/2012	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00480/AM13/	RLA File :03/94/040/00757/AM13/	Lic.No/Date:0310717933 21.12.2012	Defer Date:04.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.06.2013.			

79	Case No.: 34/25/81-ALC2/2012	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00485/AM13/	RLA File :03/94/040/00813/AM13/	Lic.No/Date:0310718079 24.12.2012	Defer Date:04.06.2013
	Decision : NC observed that case is being forwarded to DIPP for their comments. The case stands deferred and to be re-listed on 04.06.2013.			

80	Case No.: 4/22/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00401/AM13/	RLA File :31/83/040/00150/AM13/	Lic.No/Date:3110056554 26.12.2012	Defer Date:04.06.2013
	Decision : NC observed that comments of MOS have been received ,vide U.O No. 2(16)/2011-TW dated 14.3.2013. After deliberation, NC decided that the case may be reexamined by MOS. The case stands deferred and to be re-listed on 04.06.2013.			

81	Case No.: 8/25/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00459/AM13/	RLA File :03/94/040/00788/AM13/	Lic.No/Date:0310718506 28.12.2012	Defer Date:04.06.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be belisted on 04.06.2013.			

82	Case No.: 30/25/81-ALC2/2012	Party Name:UM CABLES LTD.,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00481/AM13/	RLA File :03/95/040/00761/AM13/	Lic.No/Date:0310718735 31.12.2012	Defer Date:04.06.2013
	Decision : NC observed that DIT has called for information from the firm. A letter to firm to be issued to provide the requisite information to DIT. The case stands deferred and to be re-listed on 04.06.2013.			

83	Case No.: 13/22/81-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00410/AM13/	RLA File :05/24/040/00358/AM13/	Lic.No/Date:0510342329 03.01.2013	Defer Date:04.06.2013

Decision : NC observed that DIT has called for information from the firm. A letter to firm to be issued to provide the requisite information to DIT. The case stands deferred and to be re-listed on 04.06.2013.

84	Case No.: 25/25/81-ALC2/2012	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00476/AM13/	RLA File :02/24/040/00152/AM13/	Lic.No/Date:0210185111 04.01.2013	Defer Date:04.06.2013
	Decision : NC decided to send letter to firm to submit the following information as per written comments of DIPP vide Note No. 12/2/2013-TSW/84 dated 3.5.2013 as under:- - Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of the cable/Buyers data sheet. - Material balancing viz. net content of each imported and indigenous input for each export product. - Voltage rating of cables			
	The case stands deferred and to be re-listed on 04.06.2013.			

85	Case No.: 33/25/81-ALC2/2012	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Approved
	HQ File :01/81/050/00484/AM13/	RLA File :31/83/040/00161/AM13/	Lic.No/Date:3110056728 07.01.2013	Defer Date:
	Decision : Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2013-TSW/85 dated 03.05.2013 as under:- Quantity of import item is allowed as applied for i.e. 101 MT inclusive of 1 % wastage after taking clue from SION C-1.			
	R/A may take suitable consequential action accordingly.			

86	Case No.: 16/25/81-ALC2/2012	Party Name:ELETTROMECCANICA INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00467/AM13/	RLA File :05/23/040/00417/AM13/	Lic.No/Date:0510342959 10.01.2013	Defer Date:04.06.2013
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(33)/2013/TSW(B)/67 dated 02.04.2013 as under:- The above AA is ratified as per existing provision of GN-4 for engineering products.			
	R/A may take suitable consequential action accordingly.			

87	Case No.: 12/25/81-ALC2/2012	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00463/AM13/	RLA File :05/23/040/00391/AM13/	Lic.No/Date:0510343363 15.01.2013	Defer Date:04.06.2013
	Decision :- NC decided to send letter to firm to submit the following information as per written comments of DIPP vide Note No. 12/2/2013-TSW/87 dated 3.5.2013 as under - Revised list of export products giving specifications of each cable including conductor /insulation/armouring materials and voltage rating. - Net weight of each Cable - Material balancing viz. net content of each imported and indigenous input, for each cable. - Tabular statement giving total requirement of each raw material, export product wise. - Wastage claimed on each import item.			
	The case stands deferred and to be re-listed on 04.06.2013.			

88	Case No.: 32/25/81-ALC2/2012	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Approved
	HQ File :01/81/050/00483/AM13/	RLA File :02/24/040/00164/AM13/	Lic.No/Date:0210185500 16.01.2013	Defer Date:
	Decision : Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2013-TSW/88 dated 03.05.2013 as under:- Advance Authorization is ratified as under on repeat basis as per firm's Advance Authorization No. 0210164755 dated 26.08.2011 ratified in Norms Committee Meeting No. 48/81 dated 14/02/2012: - Net weight of export product may be specified as 4620 Kgs. - Quantity of import item at Sl.No.1 may be allowed as 913.26 Kgs. inclusive of 2 % wastage - Word "relevant" may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as 317.67 Kgs. inclusive of 1% wastage.			
	R/A may take suitable consequential action accordingly.			

89	Case No.: 14/25/81-ALC2/2012	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00465/AM13/	RLA File :03/95/040/00784/AM13/	Lic.No/Date:0310721167 17.01.2013	Defer Date:04.06.2013
	Decision : NC decided to send letter to firm to submit the following information as per written comments of DIPP vide Note No. 12/2/2013-TSW/87 dated 3.5.2013 as under :- 1. Size of conductors in cables alongwiththeir quantities in Kms. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 04.06.2013.			
90	Case No.: 3/25/81-ALC2/2012	Party Name:BILCARE LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Approved
	HQ File :01/81/050/00454/AM13/	RLA File :31/83/040/00156/AM13/	Lic.No/Date:3110056878 18.01.2013	Defer Date:
	Decision : Decision : NC decided to ratify the norms of above AA on repeat basis as per firm's AA No. 3110050953 dated 11.10.2011 ratified in Norms Committee Meeting dated 24/4/2012 as per written comments of DIPP vide U.O.No. 12/2/2013-TSW/90 dated 03.05.2013 as under:- 1. Words "containing 137107Kgs. of Aluminium Foil" may be suffixed with the description of export product. 2. Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 147390 Kgs. inclusive of 7.5% wastage after taking clue from SION C-16. R/A may take suitable consequential action accordingly.			
91	Case No.: 7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:04.06.2013
	Decision : NC observed that application of the firm is to be given to MSME. The case stands deferred and to be relisted on 04.06.2013 .			
92	Case No.: 18/25/81-ALC2/2012	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00469/AM13/	RLA File :05/23/040/00407/AM13/	Lic.No/Date:0510343809 21.01.2013	Defer Date:04.06.2013
	Decision : NC observed that the case is to be referred to DOT. The case stands deferred and to be re-listed on 04.06.2013.			
93	Case No.: 11/25/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD. ,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00462/AM13/	RLA File :07/24/040/00440/AM13/	Lic.No/Date:0710093248 22.01.2013	Defer Date:04.06.2013
	Decision : NC decided to send letter to firm to submit the following information as per written comments of DIPP vide Note No. 12/2/2013-TSW/93 dated 3.5.2013 as under :- 1. Width of each export item. 2. Width of each import item 3. Manufacturing operations with wastage claimed at each stage of manufacture. The case stands deferred and to be re-listed on 04.06.2013.			
94	Case No.: 23/25/81-ALC2/2012	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00474/AM13/	RLA File :03/95/040/00818/AM13/	Lic.No/Date:0310721688 22.01.2013	Defer Date:04.06.2013

Decision : NC decided to send letter to firm to submit the following information as per written comments of DIPP vide Note No. 12/2/2013-TSW/94 dated 3.5.2013 as under :-

1. Information in respect of Sl. No. 11 of Standard Deficiency Format-export product wise.
2. Basis/detailed calculations for the quantities of import items.
3. Blank sizes for each export product supported by the finished size of the export product(Sizes of export products appears to be more than the diameter of Copper rod).

The case stands deferred and to be re-listed on 04.06.2013.

95	Case No.: 27/25/81-ALC2/2012	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00478/AM13/	RLA File :03/95/040/00795/AM13/	Lic.No/Date:0310722016 24.01.2013	Defer Date:04.06.2013
	Decision : As per recommendation of representative of MSME vide U.O. No. 30(301)2011-ME dated 01.04.2013 present in the meeting NC decided to send a letter to firm to submit following information :- 1. Chemical Composition of Export Product. 2. Details /Technical Literature on LG-2 Grade; C-83600 and RGS 3. Composition of Imported inputs. 4. Wastage justification. 5. Reason along with justification of Brass scrap indicating its content and accordingly other import inputs.			
	The case stands deferred and to be re-listed on 04.06.2013.			

96	Case No.: 9/25/81-ALC2/2012	Party Name:GENERAL CABLE ENERGY INDIA PVT. LTD.,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00460/AM13/	RLA File :05/23/040/00441/AM13/	Lic.No/Date:0510344170 28.01.2013	Defer Date:04.06.2013
	Decision :- NC decided to send letter to firm to submit the following information as per written comments of DIPP vide Note No. 12/2/2013-TSW/96 dated 3.5.2013 as under 1. Size of conductors in cables alongwith their quantities in Kms. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Voltage rating of cables 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form			
	The case stands deferred and to be re-listed on 04.06.2013.			

97	Case No.: 10/25/81-ALC2/2012	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Approved
	HQ File :01/81/050/00461/AM13/	RLA File :07/24/040/00434/AM13/	Lic.No/Date:0710093330 28.01.2013	Defer Date:
	Decision : Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(89)/2012/TSW(B)/76 dated 17.04.2013 as under:- NC observed that similar application of the firm in respect of AA No. 0710074776 dated 12.10.2010 was recommended earlier. The present authorization is recommended on repeat basis as under:			
	Export Product: Transformer MS tanks/clamps/cable boxes-----473MT IMPORT inputs: i. HR non-alloy Steel Sheets/Coils—1.05kg/kg content in the EP ii. CRCA non-alloy Steel Sheets/Coils----1.05kg/kg content in the EP iii. Relevant Paint Material---cif value may be restricted within 4% of fob value of EP. iv. Welding wire----2365kg. v. Steel Grit---946kg @ 2kg/MT of EP.			

R/A may take suitable consequential action accordingly.

98	Case No.: 6/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00457/AM13/	RLA File :13/24/040/00048/AM13/	Lic.No/Date:1310042004 29.01.2013	Defer Date:04.06.2013
	Decision :- NC decided to send letter to firm to submit the following information as per written comments of DIPP vide Note No. 12/2/2013-TSW/98 dated 3.5.2013 as under: 1. Voltage rating of cable. 2. Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of Cable. 4. Material balancing viz. net content of each imported and indigenous input per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 04.06.2013.			

99	Case No.: 28/25/81-ALC2/2012	Party Name:MENON BEARINGS LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00479/AM13/	RLA File :03/95/040/00848/AM13/	Lic.No/Date:0310722451 30.01.2013	Defer Date:04.06.2013
	Decision : NC observed that application of the firm is to be given to DIPP. The case stands deferred and to be relisted on 04.06.2013 .			

100	Case No.: 35/25/81-ALC2/2012	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Approved
	HQ File :01/81/050/00486/AM13/	RLA File :04/24/040/00198/AM13/	Lic.No/Date:0410142957 30.01.2013	Defer Date:
	Decision : Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O.No. 12/2/2013-TSW/100 dated 03.05.2013 as under:- 1. Word ‘Relevant’ may be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 60600Kgs. inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

101	Case No.: 36/25/81-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00487/AM13/	RLA File :04/24/040/00218/AM13/	Lic.No/Date:0410142970 30.01.2013	Defer Date:04.06.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.06.2013.			

102	Case No.: 22/25/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00473/AM13/	RLA File :03/95/040/00820/AM13/	Lic.No/Date:0310722786 04.02.2013	Defer Date:04.06.2013
	Decision :- NC decided to send letter to firm to submit the following information as per written comments of DIPP vide Note No. 12/2/2013-TSW/102 dated 3.5.2013 as under: 1. Size/Specification of the export product 2. Detailed calculations for the requirement of each raw material, supported by the Cross sectional diagram of export product. 3. Net weight per KM of export product. 4. Material balancing viz. net content of each imported and indigenous input, per KM of export product. The case stands deferred and to be re-listed on 04.06.2013.			

103	Case No.: 21/25/81-ALC2/2012	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00472/AM13/	RLA File :13/21/040/00145/AM13/	Lic.No/Date:1310042080 05.02.2013	Defer Date:04.06.2013
	Decision : NC observed that the application of firm is to be forwarded to DIT. The case stands deferred and to be relisted on 04.06.2013 .			

104	Case No.: 26/25/81-ALC2/2012	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:2/81-ALC2/2013	Status:
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			23.04.2013	Approved
	HQ File :01/81/050/00477/AM13/	RLA File :34/24/040/00265/AM13/	Lic.No/Date:3410036097 12.02.2013	Defer Date:
Decision : Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 12/2/2013-TSW/104 dated 03.05.2013 as under:- 1. Net weight of export product may be specified as 18.525 MT containing 1200 Kgs. of Copper Wire. 2. Quantities of import items at Sl. No 1 & 5 may be allowed as applied for i.e. 1200 Kgs. & 90 Kgs. respectively on net to net basis. 3. Weights of import items at Sl. Nos.6&7 may be specified as 5400 Kgs & 4455 Kgs respectively. 4. Quantities of import items from Sl. No 2 to 4,6&7 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.				

105	Case No.:1/2/81-ALC2/2013	Party Name:PSL LTD.	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Closed
	HQ File :01/81/050/00002/AM14/	RLA File :03/95/040/00856/AM13/	Lic.No/Date:0310724236 15.02.2013	Defer Date:
	Decision : NC decide to closed the case as license surrendered by the firm.			

106	Case No.:1/25/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00452/AM13/	RLA File :08/24/040/00371/AM13/	Lic.No/Date:0810118791 25.02.2013	Defer Date:04.06.2013
	Decision : The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.06.2013.			

107	Case No.:2/25/81-ALC2/2012	Party Name:GLOBEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00453/AM13/	RLA File :56/24/040/00039/AM13/	Lic.No/Date:5610001764 28.02.2013	Defer Date:04.06.2013
	Decision : The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.06.2013.			

108	Case No.:2/2/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:2/81-ALC2/2013 23.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00003/AM14/	RLA File :08/24/040/00468/AM13/	Lic.No/Date:0810120175 10.04.2013	Defer Date: 04.06.2013
	Decision : The Committee observed that the application of the firm has not been not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.06.2013.			

Offline case 23.04.2013

Sl. No 16

CASE NO. AR- 59	M/s. PSL Limited, Mumbai
Meeting No. 02/81	F.No.01/81/050/420/AM09/DES-II
Dated:23.04.2013	Advance Licence No. 0310487951 dated 26.09.2008
	RLA's F.No.03/95/040/0545/AM09

Decision :NC observed that reply of the firm has been received and being forwarded to DHI.

The case stands deferred and to be relisted on **04.06.2013**.

SI No. 17

CASE No. AR-121	M/s. Nexus Electro Steel Limited, Chennai
Meeting No. 02/81	F.No. 01/81/50/507/AM'11/DES-II
Dated:23.04.2013	Advance Licence No. 0410120241 dated 29.12.2010.
	RLA's F.No.04/24/40/253/AM'11

Decision : Comments of MOS received, vide U.O No. 2(5)/2006-TW dated 2.5.2013.

After delebration, NC decided that the case may be re-examined by MOS. The case stands deferred and to be re-listed on 04.06.2013.

SI No. 18

CASE NO. AR- 39	M/s Jindal Saw Ltd.
Meeting No. 02/81	F.No. 01/81/162/00384/AM13/DES-II
Dated:23.04.2013	Advance Licence No. 0510219112 dated 08.04.2008

Decision : NC observed that the case is under examination in DGFT. The case stands deferred

and to be relisted on **04.06.2013**.

SI No. 19

CASE NO. AR- 53	M/s Sterlite Industries (I) Ltd., Tuticorin
Meeting No. 02/81	F.No. 01/81/162/464/AM-13/DES-II
Dated:23.04.2013	Annual Advance Licence No. 3510025541 dated 02.01.2009

Decision : NC observed that the case is under examination of MSME. The case stands deferred

and to be relisted on **04.06.2013**.

SI No. 20

CASE NO. AR-91	M/s Shiva Utensils Industries(P) Ltd
Meeting No. 02/81	F. No. 01/81/50/323/AM13/DES-II
Dated:23.04.2013	Advance Licence No. 0510336515 dated 04.10.2012

Decision : NC observed that the case was deferred earlier for Personal Hearing. The case stands deferred

and to be relisted on **04.06.2013**.

SI no.21 personal Hearing

CASE NO. AR-92	M/s Singhania Alu Foil Containers
Meeting No. 02/81	F. No. 01/81/50/309/AM11/DES-II
Dated:23.04.2013	Advance Licence No. 0510274796 dated 12.10.2010

Decision : NC decided to call the firm for Personal Hearing on 04.06.2013 . The case stands deferred and to be relisted on **04.06.2013**.

SI No. 22 Personal Hearing

CASE NO. AR-93	M/s Singhania Alu Foil Containers
Meeting No. 02/81	F. No. 01/81/50/46/AM11/DES-II
Dated:23.04.2013	Advance Licence No. 0510286840 dated 25.03.2011

Decision : : NC decided to call the firm for Personal Hearing on 04.06.2013 . The case stands deferred and to be relisted on **04.06.2013**.

SI No. 23

CASE NO. AR-94	M/s LeitnerShriram manufacturing Ltd.
Meeting No. 02/81	F. No. 01/81/50/561/AM11/DES-II
Dated:23.04.2013	Advance Licence No. 0410121251 dated 02.02.2011

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(37)/2010/TSW(B)/91 dated 12.04.2013 as under:-

Sl. No.	Export Product	Net Wt./Piece	Import Items	Quantity recommended/piece of EP
1	Generator Tropical LTW-77, 1554 KVA	38,000 Kg	Sl. No. 1-3, 8, 15, 18-21 all are components	Net-to-net basis as per condition of GN-4 for engineering products.
			4. Single Core Cable	1.01 m/m content in EP
			5. Samica Film	24.75 sq.m with 10% wastage.
			6. Damisol	80 kg with 10% wastage.
			7. Damicat	3 kg with 10% wastage
			10. Copper Conductor	2882 kg with 1% wastage.
			Sl. No. 9, 11-14, All are stampings.	Net-to-net basis as components
			16 & 17. Extruded Profile	1kg / Kg content in EP
2.	Stator Segment LTW-77	360.5 kg	5. Samica Film	1.03 sq.m with 10% wastage.
			6. Damisol	3.33 kg with 10% wastage
			7. Damicat	0.125 kg with 10% wastage
			9. Stator Stamping	Net-to-net as components.
			10. Copper Conductor	120 Kg with 1% wastage
3.	Rotor segment	45 kg	Sl. No. 8 & 23 are components	Net to net basis
			Sl. No. 11-14 Rotor Stampings	Net-to-net basis as components
4.	Winding Assembly 140x387x1361	387.5 kg	5. Samica Film	1.12 sq.m with 10% wastage.
			6. Damisol	4.6 kg with 10% wastage

			7. Damicat	0.18 kg with 10% wastage
			9. Stator Stamping	Net-to-net as components.
			10. Copper Conductor	117.4 Kg with 1% wastage
5.	Rotor Pole assembly 82x137x1142	52 kg	8. Permanent Magnet	Net-to-net as components
			SI. No. 11-14 Rotor Stampings	Net-to-net as components
6.	Rotor Pole LD-300	33 kg	8. Permanent Magnet	Net-to-net as components
7.	Rotor Pole LD-150	15 kg	8. Permanent Magnet	Net-to-net as components

R/A may take suitable consequential action accordingly.

SI No. 24

CASE NO. AR-95	M/s Global Overseas
Meeting No. 02/81	F. No. 01/81/50/144/AM13/DES-II
Dated:23.04.2013	Advance Licence No. 0510324256 dated 09.05.2012

Decision : NC called the firm for Personal Hearing. Personal Hearing was held on 3.5.2013 . The firm explained case with sample & Photograph. The case will be discussed in next meeting for taking a final view.

The case stands deferred and to be relisted on **04.06.2013**.

SI No. 25

CASE NO. AR-96	M/s Vijai Electricals Ltd.,Hyderabad
Meeting No. 02/81	F. No. 01/81/50/210/AM12/DES-II
Dated:23.04.2013	Advance Licence No. 0910047197 dated 20.6.2011
Comments of DHI received.	

Decision : NC observed that the case is under examination of DHI. The case stands deferred

and to be relisted on **04.06.2013**.

SI No.26 PH case

CASE No. AR-79	M/s S.S. Exim
Meeting No. 02/81	01/81/50/244/AM-13/DES-II
Dated:23.04.2013	AA No. 0510331125 dated 1.8.2012

Decision : NC called the firm for Personal Hearing. Personal Hearing was held on 3.5.2013 . The firm explained case with sample & Photograph. The case will be discussed in next meeting for taking a final view.

The case stands deferred and to be relisted on **04.06.2013**.

Sl. No.27 PH case

CASE NO. AR-74	M/s S.S. Exim., New Delhi.
Meeting No. 02/81	F. No. 01/81/50/176/AM-13/DES-II
Dated:23.04.2013	Advance Licence No. 0510326665 dated 05.06.2012

Decision : NC called the firm for Personal Hearing. Personal Hearing was held on 3.5.2013 . The firm explained case with sample & Photograph. The case will be discussed in next meeting for taking a final view.

The case stands deferred and to be relisted on **04.06.2013**.

SI No. 28

PH case

CASE NO. AR- 136	M/s. Torrent Cables Ltd.
Meeting No. 02/81	F.No.01/81/050/377/AM10/DES-II
Dated:23.04.2013	Advance Licence No. 0810090290 dated 05.07.2010

Decision : NC decided to call the firm for Personal Hearing on 04.06.2013 . The case stands deferred and to be relisted on **04.06.2013**.

SI No. 29

PH case

CASE NO. AR- 52	M/s TTP Technologies Pvt. Ltd.
Meeting No. 02/81	F.No. 01/81/50/183/AM-11/DES-II
Dated:23.04.2013	Advance Licence No. 0710072965 dated 15.07.2010

Decision : NC decided to call the firm for Personal Hearing on 04.06.2013 . The case stands deferred and to be relisted on **04.06.2013**.

SI No.30

CASE NO. AR- 1	M/s. Digi Drive Pvt. Ltd
Meeting No. 02/81	F.No.01/81/050/221/AM13/DES-II
Dated:23.04.2013	Advance Licence No. 0510328969 dated 05.07.2012

Decision :NC decided to maintained the rejection.

Further, in the supplementary agenda following case was considered.

CASE NO. AR-I	M/s Cords Cables Industries Ltd
Meeting No. 02/81	F. No. 01/81/50/799/AM09/DES-II
Dated:23.04.2013	Advance Licence No. 0510194440 dated 15.1.2006

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Decision:- NC decided to approved the case on same norms as in subsequent cases of the same firm as the products (import/export) mentioned in this advance authorization are same as given in Advance Authorisation earlier ratified by the Norms Committee. Earlier authorization numbers are 0510241686 dated 19.05.2009 & 0510311049 dated 13.10.2012 was ratified by NC in meeting no. 2/81 dated 13.04.2010, 8/81 dated 17.07.2012.
